NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 25

CP/189(MB)2023

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **14.03.2024**

NAME OF THE PARTIES: SACHIN NATRAJAN
V/s
S. N. V. G. LOGISTICS PRIVATE LIMITED

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Amit Jaste, Ld. Counsel for the Petitioner present. Mr. Ajay Amit Thorat, Ld. Counsel for the Respondent present.
2. Ld. Counsel for the Respondent appear and inform that Registered Valuer has been appointed and he has quoted a fee of Rs. 75,000/-, accordingly requests that the fee be allowed to be shared by the Petitioner as well as the Respondent. It is clarified that the fee be shared 50%-50% each by the Petitioner as well as the Respondent, except Respondent Company.
3. List this matter on 26.04.2024.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/NP/